

(c) if so, the details thereof and the allocation, disbursement made during the last three years, year-wise from the Twelfth plan allocation; and

(d) whether Government is providing high-end cameras and other surveillance equipments to Indian Army, Navy and Airforce as well as the BSF to monitor and check the infiltration by both China and Pakistan forces as well as by the terror groups?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (d) Government constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment/weapons. This is a continuous process undertaken through procurement from various indigenous as well as foreign vendors to keep the armed forces in a state of readiness.

Acquisition of weapons and equipment for defence forces is carried out as per Defence Procurement Procedure (DPP), and as per Long Term Integrated Perspective Plan (LTIPP), Services Capital Acquisition Plan (SCAP) and Annual Acquisition Plan (AAP). Capital Procurements for Defence are currently being progressed as per the current LTIPP (2012-27) and AAP (2014-16).

Budget and expenditure on Capital Acquisition for Defence Forces during 2011-12 to 2013-14 is given below:

(₹ in crore)			
Year	BE	RE	Actual
2011-12	56510.49	53292.30	56281.88
2012-13	66032.24	57395.46	58768.86
2013-14	73444.59	66406.41	66850.30

The Defence Services hold various surveillance equipment and these are procured as per the Annual Acquisition Plans.

Vacant defence land for solar power generation

‡2555. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) the total area of vacant defence land throughout the country;

(b) whether Government has decided to generate solar energy on these vacant defence lands;

‡Original notice of the question was received in Hindi.

(c) if so, the total area of such land on which this solar power generation is likely to be carried out;

(d) whether there is any proposal to hand over the defence lands to the private companies for solar power generation; and

(e) if so, the names of such companies ?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Defence lands are earmarked for military purposes only. Defence lands which seem to be vacant are open spaces required for conduct of training, sports, parades, exercises, manoeuvres etc. In addition land on which planned infrastructure projects are to come up would also appear to be vacant. Hence, there are no surplus defence lands.

(b) to (e) A proposal for using Defence land for generating solar energy has been mooted by the Ministry of New and Renewable Energy (MNRE). However no decision on the same has so far been formally communicated to the Ministry of Defence.

Foreign investment in defence sector

†2556. SHRI NARESH AGRAWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether foreign investment has been made in defence sector after implementation of FDI in the defence sector;

(b) if so, the extent of the investment;

(c) the names of the foreign companies which have shown their interest therein; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) After opening up of the Defence Industry Sector for FDI in 2001, 33 FDI proposals/Joint Ventures have been approved in defence sector for manufacture to ₹24.36 crores (US \$ 4.94 million) has been received up to September 2014.

(c) and (d) The names of the companies in which FDI has been approved so far are given in the Statement.

†Original notice of the question was received in Hindi.